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1<sup>st</sup> Bhadra, 1943 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 23<sup>rd</sup> August, 2021.

**No.LL(B).200/84/267.** - The Contingency Fund of Meghalaya (Amendment) Ordinance, 2021 (Ordinance No. 4 of 2021) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 4 OF 2021

*Promulgated by the Governor on the 20<sup>th</sup> August, 2021*

*Published in the Extra-Ordinary Gazette of Meghalaya dated 23<sup>rd</sup> August, 2021*

### THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2021

An

Ordinance


further to amend the Contingency Fund of Meghalaya Act, 1972 (Meghalaya Act No. 5 of 1972).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;


Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-Second Year of the Republic of India as follows:-:-

- Short title and Commencement**
- (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2021.
  - (2) It shall come into force at once.
- Amendment of Section 2.**
- In Section 2 of the Contingency Fund of Meghalaya Act, 1972, for the words “three hundred and five crores”, the words “five hundred and five crores” shall be substituted.

Dated Raj Bhavan,  
Shillong, the 20<sup>th</sup> August, 2021.

  
**SATYA PAL MALIK,**  
Governor of Meghalaya.

Dated Shillong,  
The 23<sup>rd</sup> August, 2021.

  
**S. K. SANGMA,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.